

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No.263/2002 in  
O.A.No.612/2002

New Delhi, this the 3<sup>rd</sup> day of October, 2002

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Shri R.S.Yadav

... Applicant

Versus

Union of India & Others

.... Respondents

O R D E R (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed by the review applicants, seeking review of our order dated 17.9.2002 passed in OA No.612/2002. We have perused the order dated 17.9.2002 and also perused the review application. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju  
(Shanker Raju)  
Member (J)

/rao/

  
(S.A.T.Rizvi)  
Member (A)